

**CONSTITUTION OF STAKEHOLDERS
CONSULTATION COMMITTEE
CHAUDHARY INGOTS PRIVATE LIMITED**

As per Regulation 31A of the Liquidation Process Regulations, 2016, the Liquidator has formed the Stakeholders Consultation Committee in the following manner;

<u>Class of Stakeholders</u> (1)	<u>Description</u> (2)		<u>Number of Representative</u> (3)
	<u>Members of Stakeholders Consultation Committee and amount of claim admitted</u>		
Secured financial creditors, who have relinquished their security interest under section 52	Canara Bank	Rs. 33,40,95,044/-	1 No.
Unsecured financial creditors	No Claim Received	NIL	
Workmen and employees	No Claim Received	NIL	
Governments	No Claim Received	NIL	
Operational creditors other than workmen, employees and Governments	1. PVVNL, Meerut	Rs. 4,04,19,294/-	2 Nos. <i>(As per regulation 31A (3) and (4) of IBC, (Liquidation Process) 2016.</i>
	2. Shree Ji Traders	Rs. 50,38,530/-	
	3. Oberoi Son	Rs. 39,68,564/-	
	4. Maa Chinnmastika Cement and Ispat Pvt. Ltd.	Rs. 5,86,044/-	
	5. B.J.S ELECTRO-TECH	Rs. 31,624/-	
Shareholders or partners if any	Mr. Ashok Sharma Mr. Narendra Singh	NIL	1 No. (Only one shareholder can be member of the SCC)

The Stakeholders Consultation Committee has been formed as per the IBC Regulation.

SANDEEP GOEL
LIQUIDATOR
M/s. CHAUDHARY INGOTS PVT LTD
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PLACE: NEW DELHI